

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE: KOLKATA**

Original Application No. 209 of 2025/E.Z

In the matter of :

Panchanan Dehuri Applicant

Versus

State of Odisha & Others Respondents

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VAKALATNAMA

CUTTACK

DATE: 25.11.2025

Kabiraj Pradhan
ADVOCATE FOR THE APPLICANT

(KABIRAJ PRADHAN)

ENROLMENT NO.0-58/2003

MOBILE NO. 9438146738



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE: KOLKATA**

Original Application No. _____ of 2025/E.Z

In the matter of :

An application U/s.14 r/w 18(1) & (2) of
National Green Tribunal Act, 2010.

A N D

In the matter of :

Panchanan Dehuri, aged about 45 years,
Son of Ghan Dehuri, Village- Bhejia,
P.O- Nuapatna, P.S- Tigiria, Dist-
Cuttack.

..... **Applicant**

Versus

1. State of Odisha represented through its
Chief Secretary, Govt. of Odisha,
Loksabha Bhawan, Bhubaneswar, Dist-
Khurda, Odisha. *Email - Cmo@nic.in*
2. Principal Secretary, Department of Mines
and Mineral, Govt. of Odisha, Secretariat
Building, Bhubaneswar, Dist-Khurda,
Odisha - 751001. *Email - mines_od@nic.in*
3. Collector-cum-District Magistrate, **Cuttack**
At./P.O./Dist. - Cuttack. *Email - dm -cuttack@nic.in*

Mo

**PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995**

B. Rout

4. Superintendent of Police, Cuttack,
At./P.O./Dist. – Cuttack. *Email - SPCTC.orcpol@nic.in*
5. Tahasildar, Tigiria, At./P.O. – Tigiria,
Dist. – Cuttack. *tah.tigiria@nic.in*
6. Member Secretary, Odisha Pollution
Control Board, A-118, Unit-VIII,
Nilakantha Nagar, Bhubaneswar, Odisha
– 751012. *Email - hwmd@ospcbboard.org,
Pankajesh1@ospcbboard.org.*
7. Krushna Chandra Swain, S/o. – Bansidhar
Swain, Village – Brahmanigaon, P.S. -
Barang, Dist.- Cuttack, Proprietor of Maa
Kochilasuni Enterprises Unit-1 Stone
Crusher, At- Vejia, P.O – Nuapatna, P.S-
Tigiria, Dist. - Cuttack

B. Rout

..... Respondents

MOST RESPECTFULLY SHEWETH:

1. That, the applicant is a public-spirited person residing in the vicinity of the impugned Stone Crusher Unit and is filing this petition in the interest of environment, public health, and compliance with environmental laws.
2. That, the Stone Crusher Unit (Respondent No.7) is going to establish, where consent to establish is question at Khata No.879/941, Plot No.391, Area

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PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

Ac0.37 dec. Plot No.392, Area Ac0.90dec., Plot No.393, Area Ac0.240 dec., Plot No.395, Area Ac0.36 dec. Plot No.400, Area Ac0.51 dec. Kisam-Gharabari recorded in the name of respondent No.7 of Mouza-Vejia under Tigiria in the district of Cuttack. Where aforementioned land is situated nearby residential area and in between cultivating land and national highway as well as other public amenities.

3. That, in the month of April, 2025, the Respondent No.7 started construction upon the aforementioned land, then the local inhabitants as well as applicant came to know that, the respondent No.7 has started work for establishment of stone crusher upon the aforementioned land. Thereafter applicant and entire inhabitants of their locality became afraid of and thought that, if stone crusher will be established upon the aforesaid land, entire cultivation, educational atmosphere, health surrounding and water contravention will be polluted and gradually their locality will be converted into non-residential area. Thereafter applicant as well as local inhabitants went to the local administration and discussed regarding the matter, thereafter visited the Collector and District Magistrate, Cuttack ventilated their grievances and approached the District Administration not to establish

B. Rowd


PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
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stone crusher upon the aforementioned land. Because the aforesaid land is not suitable to set up a stone crusher unit according to environmental guidelines for stone crusher Unit issued by the Central Pollution control Board, Ministry of Environment, Forest & Climate Change, in the month of July, 2023. Copy of the representation dated 25.04.2025 submitted by the applicant as well as local inhabitants alongwith postal receipts are annexed herewith as **ANNEXURE-1Series.**

4. That, the applicant begs to state that the entire inhabitants of the locality have made their grievance in the Grievance Cell of Collectorate, Cuttack again and again, finally they have met to the Collector, Cuttack on dated 17.11.2025. But the respondent No.7 without taking any consent for establishment of Stone Crusher constructing upon the aforesaid land, on which entire environment became full of dust due to transportation of materials through Hyva Truck to the aforesaid land and entire environment polluted a lot, even local people are facing lots of problem like school going children are fearing to move their schools and ambulance are facing problem to pick patients from their local areas and also local people are not moving fearlessly for their daily needs,

B. Rout


PRADIPTA KUMAR MOHANTI
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

if the aforesaid illegal construction work of the respondent will not be stopped by the Local Administration, the local people shall suffer which cannot be compensated in any manner.

5. That, it is humbly submitted here that according to guideline issued by the Central Pollution Control Board for establishment of stone crusher in the year 2023 , the aforesaid land and specifically Mouza-Vejia under Tigiria Tahasil in the district of Cuttack , Odisha is completely unfit for establishment of stone crusher. But the respondent No.7 has started work for establishment of stone crusher upon the aforementioned land which is completely whimsical, illegal and violation of norms and guidelines issued by the Central Pollution Control Board, New Delhi. Copy of the guideline issued by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change, New Delhi is annexed herewith as **ANNEXURE-2**.

6. That, the unit is causing severe air pollution, dust emissions, noise pollution and environmental degradation affecting nearby residents, agricultural fields, and water bodies.



PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

B. Rout

7. The operation of the stone crusher violates:
- (a) Air (Prevention and Control of Pollution) Act, 1981.
 - (b) Water (Prevention and Control of Pollution) Act, 1974.
 - (c) Environment (Protection) Act, 1986.

GROUNDS

The Application is filed on the following grounds, among others:

1. Violation of Fundamental Right under Article 21 – Right to Clean and Healthy Environment.
2. Non-compliance with CPCB Guidelines requiring minimum safe distance for stone crushers from residential areas and sensitive locations.
3. Failure of Respondent - Authorities in exercising their statutory duties under the Air Act, Water Act, and Environment Protection Act.
4. Continuing environmental harm amounting to “continuing cause of action” under Section 14 of the NGT Act.

B. Rout


PRADIPTA KUMAR MOHANTY
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LIMITATION

That present application is within limitation as the same preferred before the stipulated time period U/s.14 of the National Green Tribunal Act, 2010 which is continuing one and hence the present application is filed within the limitation period.

INTERIM PRAYER

Hon'ble Tribunal may please to direct the Collector and District Magistrate, Cuttack not to allow the respondent No.7 for establishment of stone crusher Unit in Khata No.879/941, Plot no.391, area Ac0.37 dec. Plot No.392, area Ac0.90dec. , Plot No.393, Area Ac0.240 dec., Plot No.395, Area ac0.36 dec. Plot no.400, area Ac0.51 dec. Kisam-Gharabari recorded in the name of respondent no.7 of Mouza- Vejia under Tigiria Tahasil in the district of Cuttack.

B. Raut

PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal be pleased to admit the application, issue notice to the respondents and after hearing the parties direct the respondents No.1 to 6 not to allow the


PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

respondent No. 7 for establishment of Stone Crusher Unit upon the land i.e. Khata No.879/941, Plot no.391, area Ac0.37 dec. Plot No.392, area Ac0.90dec. , Plot No.393, Area Ac0.240 dec., Plot No.395, Area Ac0.36 dec. Plot no.400, area Ac0.51 dec. Kisam-Gharabari recorded in the name of respondent no.7 of Mouza - Vejia under Tigiria Tahasil in the district of Cuttack and this Hon'ble Tribunal further be pleased to direct the authority concerned to take appropriate action against respondent No.7 about commission of pollution and destruction of environment in their locality to secure ends of justice.

And pass any other order(s) or direction (s), this Hon'ble Tribunal may deems fit and proper;

And for this act of kindness, the Applicant as in duty bound shall ever pray.

Cuttack

By the Applicant through,

DATE: 25.11.2025

B. Raut

Advocate

Pradipta
PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE: KOLKATA**

Original Application No. _____ of 2025/E.Z

In the matter of :

Panchanan Dehuri **Applicant**

Versus

State of Odisha & Others **Respondents**

AFFIDAVIT

I, Panchanan Dehuri, aged about 45 years, Son of Ghan Dehuri, Village- Bhejia, P.O- Nuapatna, P.S- Tigiria, Dist- Cuttack., do hereby solemnly affirm and state as follows:-

1. That I am the applicant in the above mentioned application and competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same are true to the best of my knowledge and belief and is drafted on my instruction.

I identified by

Bikram Rout, O-1335/25

Advocate

(Handwritten signature)

DEPONENT

(Handwritten signature)

PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995



VERIFICATION

Verified on this the 25th day of November, 2025 at Cuttack that the contents of the above original application are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by

Bikram Rout.
Advocate O-1335/2025

ଅଧିକାରୀଙ୍କ ଦ୍ୱାରା
25/11/2025

DEPONENT

Solemnly sworn before P. Dehuri
me by..... B. Rout, Advocate
being identified by.....
at Cuttack Town Dated..... 25/11/2025
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995

To: Collector and District Magistrate, Cuttack, Odisha

Sub: Objection to Establishing Stone Crusher on Plot No. 161 and Adjacent Plots in Mouza Vejia, Bhogada Panchayat, Tigiria Tahasil

We, the undersigned public, respectfully submit this petition to express our strong opposition to the proposed establishment of a mega stone crusher on Plot No. 161 and adjacent plots in Mouza Vejia, Bhogada Panchayat, Tigiria Tahasil. The ongoing construction activities on the said plot indicate that Mr. Krushna Chandra Swain alias Tuan Is planning to set up a large-scale stone crusher, which would have devastating consequences for the environment, local livelihoods, and wildlife.

Grounds for Objection

- **Fertile Land and Livelihoods:** The nearby area is highly fertile, and most villagers rely on cultivating the surrounding land for their livelihood. The stone crusher would lead to loss of livelihoods and damage to agricultural land.
- **Impact on Handloom Unit:** A handloom unit employing hundreds of women is located nearby and would be severely affected by stone dust, compromising the health and livelihoods of these workers.
- **Proximity to Hamlets and Industrial Units:** Two hamlets are situated within a 500-meter radius of the proposed site, and a UPVC factory under construction would also be impacted, affecting local employment opportunities.
- **Environmental Concerns:** The site's proximity to a reserve forest would disrupt the movement of wild animals, including elephants, and contribute to pollution and other environmental issues.

Request

We respectfully request that you consider our objections and reject the proposal to establish a stone crusher on Plot No. 161 and adjacent plots in Mouza Vejia.

With regards

Your's sincerely

Keshab Jena
Manoranjan Behera
Prakash Kumar Rout
Rajesh Nayak
ଶ୍ରୀ ଶ୍ରୀ ମନୋଜ୍ୟୋତି
ଶ୍ରୀ ପ୍ରକାଶ କୁମାର ରାଉତ
manoj naayak
shridhar Behera
Nayesh Kumar

Copies to:

- Chief Secretary, Odisha, Bhubaneswar
- Pollution Control Board, Odisha, Bhubaneswar
- Chairman, SEIAA, Unit 9, Bhubaneswar
- Secretary to Government, Forest and Environment Department, Odisha

भारतीय डाक



India

E07690396711H IVR:6979769039671
SP NUNPATNA S.O (754035)

Counter No:1,25/04/2025,11:00

To:THE SECY TO G,FOREST AND ENVIR

From:KESHAB JENA,NUNPATANA
PIN:751001, Bhubaneswar G.P.O.

Wt:14gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666863><Wear mask -Stay safe>

भारतीय डाक



India

E07690394161H IVR:6979769039416
SP NUNPATNA S.O (754035)

Counter No:1,25/04/2025,11:00

To:THE POLLUTION,ODISHA RBSR

From:KESHAB JENA,NUNPATANA
PIN:751012, Nayapalli S.O

Wt:14gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666863><Wear mask -Stay safe>

भारतीय डाक



India

E07690394331H IVR:6979769039433
SP NUNPATNA S.O (754035)

Counter No:1,25/04/2025,11:00

To:THE CS ODISHA,GOMT OF ODISHA

From:KESHAB JENA,NUNPATANA
PIN:751001, Bhubaneswar G.P.O.

Wt:14gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666863><Wear mask -Stay safe>

भारतीय डाक



India

E07690394471H IVR:6979769039447
SP NUNPATNA S.O (754035)

Counter No:1,25/04/2025,11:00

To:THE COLLECTOR,CUTTACK

From:KESHAB JENA,NUNPATANA
PIN:753002, Chandinchowk H.O

Wt:14gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666863><Wear mask -Stay safe>

भारतीय डाक



India

E07690394201H IVR:6979769039420
SP NUNPATNA S.O (754035)

Counter No:1,25/04/2025,11:00

To:THE CHAIRMAN SEIAA,UNIT 9 BBSR

From:KESHAB JENA,NUNPATANA
PIN:751022, Bhojnagar S.O

Wt:14gms

Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)

<Track on www.indiapost.gov.in>

**Environmental Guidelines
for
Stone Crushing Units**



Central Pollution Control Board

Ministry of Environment, Forest and Climate Change

Parivesh Bhawan, East Arjun Nagar

Delhi-110032

(July, 2023)

1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

3.1 Transportation of raw material: Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

3.2 Primary crushing: Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

3.3 Secondary crushing: After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

3.4 Screening: From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as, grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

3.5 Tertiary crushing: Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

3.6 Product storage and loading: After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

4.0 Environmental issues associated with Stone Crushing Units

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> • Three sides and top should be covered and one side may be kept open for vehicular movement. • Water sprinklers should be provided on approach roads.

Primary Crushing/ Jaw Crusher	<ul style="list-style-type: none">• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.• Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (Figure-1)• Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.
Secondary Crushing	<ul style="list-style-type: none">• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.• Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.
Screening	<ul style="list-style-type: none">• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation.• Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house.• Dust extraction system connected with bag filter to be provided.• Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.
Tertiary Crushing	<ul style="list-style-type: none">• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided.• Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided (Figure-2 & Figure-2(a)).
Product storage	<ul style="list-style-type: none">• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source.• All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying.• Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.

5.1 General Measures

- i. Wind breaking wall: G/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at Annexure-1 along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

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- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



Figure-1: Covering of Primary/Jaw crusher



Figure-2: Chute from top of discharge point



Figure-2(a): Chute from top of discharge point

Format/Checklist for SPCBs/PCCs before issuance of CTE & CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
General			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	



FORM OF VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE: KOLKATA

O. A. No. of 2025....

Between Pancharan Dehuri

Appellant / Petitioner / Plaintiff

Versus

State of Odisha & others

Respondent / Opp. Party / Defendant

Know all men by these presents, that by this Vakalatnama,

I / We Pancharan Dehuri, aged about 45 years, Son of Ghan Dehuri
Village - Bhejia, P.O. - Nuapatna, P.S. - Tigraia, Dist. - Cuttack

Appellant Respondent / Petitioner / Opposite party in the aforesaid Revision / Appeal
Case do hereby appoint and retain Sri KABIRAJ PRADHAN, EN. NO. 0-58/2003 M-

9438146738, SOURAV KUMAR PALAI, EN. NO. 0-698/2022, M-7749821331

BIKRAM ROUT, EN. NO. 0-1335/2025, M-7609879587, PUJARANI SAHOO, EN. NO.
0-1579/2025, M-7849025857

Advocate (s) to appear for me/us in the above case, and to conduct and prosecute
(or defend) the same and all proceedings that may be taken in respect of any
application connected with the same or any decree or order passed therein including
all applications for return of documents or receipt of any money that may be payable
to me/us in the said case and also in applications for review in appeals under Orissa
High Court Order and in applications for leave to appeal to Supreme Court. I / We
authorise me/our Advocate(s) to admit any compromise lawfully entered in the said
case.

Dated the 25/11/2025

Received from the Executant (s)
satisfied and accepted as hold
no brief for the other side

Kabiraj Pradhan

Advocate

Accepted as above

B. Rout
Advocate

Accepted as above

R. Sahoo
Advocate

Accepted as above

Advocate

Accepted as above

S. K. Palai

Advocate

Accepted as above

Advocate

Accepted as above

Signature of Executant

Signature of Executant